

**Government of Jammu and Kashmir
Civil Secretariat, Revenue Department.**

**NOTIFICATION
Jammu, the 28th January, 2011.**

SRO 35. In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of Notification SRO 315 dated 17th October, 2008, the Government hereby appoint Shri Mohammad Shafi Chak, Assistant Commissioner, Revenue, to be the competent authority for purpose of the said Act within the territorial jurisdiction of District Srinagar.


By order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government,
Revenue Department.

No: Rev/LB/105/78-Srinagar
Copy to the:-

Dated: 28-01-2011

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Secretary to Government, Law Department.
3. Divisional Commissioner, Kashmir
4. Deputy Commissioner, Srinagar.
5. Assistant Commissioner, Revenue, Srinagar.
6. Pvt. Secretary to Hon'ble Chief Minister.
7. Special Assistant to Hon'ble Revenue Minister.
8. Pvt. Secretary to Secretary to Government, Revenue Department.
9. Notification file/Stock file.


Under Secretary to Government,
Revenue Department